

14

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 2321 of 1991

New Delhi this the 18th day of October, 1995

HON'BLE DR. R.K. SAXENA, MEMBER (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Shri Pramod Sharma
R/o 17 Naveen Nagar Extn.,
Saharanpur,
(U.P.).

...Applicant

None for the applicant

Versus

1. Union of India through
Secretary,
Min. of Communications,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. The Director General (DT-C)
Min. of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
3. Chief General Manager,
Department of Telecommunications,
U.P. Circle,
Hazratganj,
Lucknow, U.P. ..Respondents

Shri G.M. Sharma, proxy counsel
for Shri B.K. Bhardwaj, Counsel for
respondent No.3.

ORDER (ORAL)

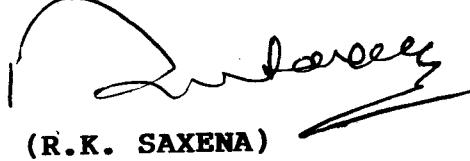
Hon'ble Dr. R.K. Saxena, Member (J)

None is present for the applicant. Shri G.M. Sharma, proxy counsel for Shri P.K. Bhardwaj, Counsel for respondent No.3 is present. None is present for the other respondents. This case was on the Board as Item No.3 on 8.9.95 but none had appeared and in the interest of justice, the case was adjourned to 17.10.95 after the notices were issued. It was on board at S.No.10 on 17.10.95

.2.

but none had appeared on behalf of the applicant. Shri Bhardwaj had appeared for respondent No.3. The matter was, however, adjourned to this date when again none is present for the applicant as well as for the respondent Nos. 1 and 2. Shri Sharma is appearing as proxy counsel for Shri Bhardwaj, Counsel for respondent No.3. It appears that the applicant is not interested in the case. It is the second call when none on behalf of the applicant is even present. In these circumstances, the matter is dismissed for default.


(K. MUTHUKUMAR)
MEMBER (A)


(R.K. SAXENA)
MEMBER (J)

RKS